

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:423  
ANSWERED ON:14.03.2012  
PROCEDURE FOR COMPLAINTS INQUIRY  
Argal Shri Ashok

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) the orders/laid down procedure/ norms of the Governmental/Central Vigilance Commission for taking action/ inquiring into the anonymous complaints;
- (b) whether the Government Ministries/ Departments can refuse to appoint a candidate recommended and selected by UPSC and cleared by appointing authority on the basis of any anonymous complaints; and
- (c) if so, the details thereof?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF THE STATE IN THE PRIME MINISTER'S OFFICE. (SHRI V. NARAYANASAMY)

(a): The Government vide OM dated 29th September, 1992, had issued instructions dealing with anonymous and pseudonymous complaints. The said OM inter-alia lays down that generally no action is warranted on anonymous/pseudonymous complaints against Government servants and they are to be filed and that selective cognizance of anonymous/pseudonymous complaints, containing verifiable allegations can be taken with specific orders from the head of the Department/Chief Executive.

The Central Vigilance Commission (CVC) has, vide its circular No. 3

(v)/99/2 dated 29th June, 1999, ordered that no action should at all be taken on any anonymous or pseudonymous complaints and they must just be filed. In its subsequent circular No. 98/DSP/9 dated 11th October, 2002, while reiterating the earlier instructions, the CVC has further directed that if any department/organization proposed to look into any verifiable facts alleged in such complaints, it may refer the matter to the Commission seeking its concurrence through the Chief Vigilance Officer or head of the organization, irrespective of the level of employees involved therein.

(b) & (c): The UPSC recommends candidates through a merit based selection and it is for the appointing authorities in the Government to take a decision as per recruitment rule. Due diligence is undertaken for verification of antecedents etc. before appointment of any candidate to any public post. Anonymous complaints containing verifiable facts can always be enquired into as per instructions referred to above, to confirm honesty and integrity of the candidate prior to his appointment to a post.